

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 102

CP(IB) No. 271/Chd/Hry/2023

IN THE MATTER OF:

Manoj Jha

...Petitioner

Vs.

Deutsche Bank AG

...Respondent

Under Section: 94, IBC 2016

Order delivered on 29.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. G.S. Sarin, PCS

For the RP : Mr. Tanveer Illahi, RP in person.

For the Financial Creditors : None

ORDER

It is stated by learned counsel for the petitioner that Respondent-Deutsche Bank AG and other creditor i.e. Punjab National Bank have been issued notice through email but no notice has been given physically. So, learned counsel for the petitioner is directed to collect dasti notice from the Registry and serve the same upon the Branch Managers concerned within one week and file Affidavit of service within two days thereafter. List the matter on 08.05.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM